

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. IA/530/2024 IA/536/2024  
IA/1320/2024 C.P. (IB)/329(MB)2023

**IN THE MATTER OF**

Plus Plus Unified Engaugement Services Private Limited ... Petitioner

Vs

Compuage Infocom Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

IA/1320/2024: Adv. Nausher Kohli (PH)

For the Respondent:

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**ORDER**

**IA/530/2024 & IA/536/2024**- On the request of the Counsel for the Applicant, adjourned to **06.08.2024**.

**IA/1320/2024**- Counsel for the RP submits that though they are already in the process of identifying the goods of the Applicants but they will still make every effort to expedite the process and complete the process before the next date of hearing. Adjourned to **06.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)  
/Ziyaul/

Sd/-  
REETA KOHLI  
Member(Judicial)